

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. CONF/H CJ/COMMITTEES/2023/10

Date : 20.03.2023

Consequent upon retirement /elevation of Hon'ble Judges and in supersession of previous orders, the revision of the Committees is made as follows :-

S.No.	COMMITTEES AND THEIR PURPOSES	COMPOSITION OF COMMITTEES
1.	<p><u>ADMINISTRATIVE COMMITTEE:</u></p> <p>(a) To act for the Court in its administrative business in respect of the matters enumerated in sub-rule (a) and (b) of Rule 17 of the Rajasthan High Court Rules, 1952 and other matters to be decided by the Hon'ble Chief Justice.</p> <p>(b) To consider the matter of transfers and postings of all the Judicial Officers.</p>	<p>Hon'ble the Acting Chief Justice Mr. Manindra Mohan Shrivastava</p> <p>Hon'ble Mr. Justice Vijay Bishnoi</p> <p>Hon'ble Mr. Justice Arun Bhansali</p> <p>Hon'ble Mr. Justice Pankaj Bhandari</p> <p>Hon'ble Mr. Justice Ashok Kumar Gaur</p>
2.	<p><u>HIGHER JUDICIARY COMMITTEE :</u></p> <ul style="list-style-type: none">• To consider the following matters relating to District Courts and District Judges and Additional District Judges:- <p>(i) Making recommendations for grant of Super Time & Selection Scale to the Judicial Officers.</p> <p>(ii) Promotion of Senior Civil Judges as Additional District and Sessions Judges.</p> <p>(iii) Consideration of representations of Judicial Officers regarding service problems.</p> <p>(iv) Confirmation, completion and extension of probation and recommendation for discharge of Judicial Officers on probation.</p> <p>(v) Questions relating to seniority.</p> <p>(vi) Investiture of powers.</p> <p>(vii) General supervision and control.</p> <p>(viii) Camp sittings.</p> <p>(ix) Review of remarks, if any, made by Inspecting Judges in inspection Notes.</p> <p>(x) Establishment of new Courts.</p> <p>(xi) Consideration of the matters of compulsory retirement of Judicial Officers in District Judge Cadre.</p> <p>(xii) To evolve appropriate methods within the existing system to fill up the vacancies of District Judges expeditiously.</p> <p>(xiii) Such other matters as the Chief Justice may place before the Committee.</p>	<p>Hon'ble Mr. Justice Manindra Mohan Shrivastava</p> <p>Hon'ble Mr. Justice Vijay Bishnoi</p> <p>Hon'ble Mr. Justice Pankaj Bhandari</p>

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	<ul style="list-style-type: none"> The Committee may adopt its own mechanism including constitution of the Sub-Committee, while considering the matters entrusted to it. 	
3.	<p><u>LOWER JUDICIARY COMMITTEE :</u></p> <ul style="list-style-type: none"> To consider the following matters relating to Senior Civil Judge and Chief Judicial Magistrate/ Addl. Chief Judicial Magistrate and Civil Judge and Judicial Magistrate First Class and their Courts:- <ol style="list-style-type: none"> Making recommendations for grant of ACP to the Judicial Officers. Temporary promotion of Officer as Senior Civil Judges. Consideration of representations from Judicial Officers regarding service problems. Confirmation, completion and extension of probation and recommendation for discharge of Judicial Officers on probation. Questions relating to seniority. Investiture of powers. General supervision and control. Camp sittings. Appointment of Special Magistrates Review of remarks, if any, made by Inspecting Judges in inspection Notes. Establishment of new Courts. Consideration of the matters of Compulsory retirement of Judicial Officers in Senior / Civil Judge cadre. To consider suitability and to recommend the names of officers for promotion to the cadre of Senior Civil Judge pursuant to Rule 29 of RJS Rules, 2010. Such other matters as the Chief Justice may place before the Committee. <ul style="list-style-type: none"> The Committee may adopt its own mechanism including constitution of the Sub-Committee, while considering the matters entrusted to it. 	<p>Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice N.S. Dhaddha Hon'ble Mr. Justice Mahendar Kumar Goyal</p>
4.	<p><u>(a) BUILDING COMMITTEE FOR PRINCIPAL SEAT AT JODHPUR AND SUBORDINATE COURTS.</u></p> <ul style="list-style-type: none"> To consider the matters relating to construction in general in the High Court premises and maintenance and beautification of the residential bungalows of the Hon'ble Judges. To consider the matter regarding allotment of canteen, cycle stand, parking, photo-stat shops and all other connected and incidental matters. 	<p>Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Manoj Kumar Garg</p>

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	<ul style="list-style-type: none"> To consider the matter regarding construction of new High Court Building at Jhalamand and to oversee its expeditious completion and the matters incidental thereto. To look into all the aspects relating to Court buildings and residences of Judicial Officers in the Subordinate Courts. To consider and oversee the extensive planning and material changes required for shifting and re-location of various Subordinate Courts of the two Sessions Divisions of Jodhpur in the old building of High Court, after shifting in the new High Court building. <p>-- The Committee may co-opt one or more members as per requirement and may also form Sub-Committee to monitor specific work(s).</p>	
	<p>(b) BUILDING COMMITTEE FOR RAJASTHAN HIGH COURT, JAIPUR</p> <ul style="list-style-type: none"> To consider the matters relating to construction in general in the High Court premises and maintenance and beautification of the residential bungalows of the Hon'ble Judges. To consider the matter regarding functioning and operation of museum and allotment of canteen, cycle stand, parking, photo-stat shops and all other connected and incidental matters.- <p>-- The Committee may co-opt one or more members as per requirement and may also form Sub-Committee to monitor specific work(s).</p>	<p>Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Ashok Kumar Gaur Hon'ble Mr. Justice Inderjeet Singh</p>
5.	<p>RULES COMMITTEE under Section 123(3) of the Code of Civil Procedure, 1908.</p> <ul style="list-style-type: none"> To consider the amendment in Section 327(2) & (3) of Cr.P.C. regarding conduct of proceedings under section 376, 376(A), 376(B), 376(C) and 376(D) in Camera and for restricting publication any such proceedings except with the permission of the Court. 	<p>Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice Ashok Kumar Gaur Hon'ble Mr. Justice Inderjeet Singh Advocate General Chairman, Bar Council of Rajasthan President, Rajasthan High Court Advocates' Association, Jodhpur President, Rajasthan High Court Bar Association, Jaipur The District & Sessions Judge, Jodhpur Metropolitan, Jodhpur Mr. J.P. Goyal, Senior Advocate, Jaipur</p>
6.	<p>Advocates' Chamber Allotment Committee:-</p> <ul style="list-style-type: none"> To consider the matter regarding 	<p>AT JODHPUR: Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Arun Bhansali</p>

	<p>recovery and fixation of rent of Advocates' Chambers.</p> <ul style="list-style-type: none"> To consider all the questions relating to allotment of Advocates' Chambers. To consider the representations relating to allotment of space and chambers to the members of Bar Association. 	<p>Hon'ble Dr. Justice P.S. Bhati President Rajasthan High Court Advocates' Association, Jodhpur President Rajasthan High Court Lawyers' Association, Jodhpur</p> <p>AT JAIPUR:</p> <p>Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Ashok Kumar Gaur Hon'ble Mr. Justice Mahendar Kumar Goyal President, Rajasthan High Court Bar Association, Jaipur Additional Chief Engineer, P.W.D.</p>
7.	<p>STEERING COMMITTEE :</p> <ul style="list-style-type: none"> For implementation of the plan prepared by the E-Committee, Supreme Court of India, as per the National Policy and Action Plan for Implementation and Communication Technology in the Indian Judiciary. The Steering Committee would be assisted by a Sub-Committee of Administrative-cum-Technical members for deciding the configuration of hardware and further to assist the Purchase/Procurement Committee for purchasing the hardware and LAN work etc. To also exercise the responsibilities of the Artificial Intelligence Committee of Rajasthan High Court. To frame Rules for handling the sundry deposits through e-Payments. 	<p>Hon'ble Mr. Justice Arun Bhansali –Chairman Hon'ble Mr. Justice Dinesh Mehta–Member Hon'ble Dr. Justice Nupur Bhati–Member</p> <p>Registrar-cum-Central Project Co-ordinator, Rajasthan High Court Bench, Jaipur Secretary to DoIT&C, Government of Rajasthan or a person authorised by him. Accounts Officer, Rajasthan High Court. O.I.C.-NIC High Court Computer Cell, Rajasthan High Court Bench, Jaipur</p>
8.	<p>ARREARS COMMITTEE :</p> <ul style="list-style-type: none"> To prepare an action plan to liquidate the backlog of arrears, more particularly cases which are more than five years old. To consider and suggest a scientific and rational analysis as regards accumulation of arrears and devise a road-map for High Court and subordinate courts to arrest arrears of cases taking into account average institution, pendency and disposal of cases and to ensure speedy trial within a reasonable period of time. To regulate and monitor the progress of trials under POCSO Act pursuant to Judgement dated 01.05.2018 of Hon'ble Supreme Court in Writ Petition No. 76 of 2018 (Alakh Alok Srivastava Vs. Union of India & Ors.). 	<p>Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Dr. Justice P.S. Bhati</p>

9.	(A) Governing Council of the Judicial Academy.	Chief Justice, Patron-in-Chief Hon'ble Mr. Justice Vijay Bishnoi -Chairman Hon'ble Dr. Justice P.S. Bhati-Co-Chairman Hon'ble Mr. Justice Vinit Kumar Mathur-Member Hon'ble Mr. Justice Manoj Kumar Garg-Member Director, Rajasthan State Judicial Academy, Jodhpur
	(B) Working Committee for Judicial Academy	Hon'ble Mr. Justice Arun Bhansali- Chairman Hon'ble Mr. Justice Dinesh Mehta- Member
10.	RULES COMMITTEE:- <ul style="list-style-type: none"> ● To suggest amendments in the Rajasthan Judicial Service Rules, 2010. ● To suggest amendments in the Rules of High Court of Judicature for Rajasthan, 1952. ● To suggest amendments in the Rajasthan High Court Staff Service Rules, 2002. ● To suggest amendments in Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986. ● To suggest amendments in the Rajasthan Right to Information (High Court and Subordinate Courts) Rules, 2006. 	Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Birendra Kumar Hon'ble Mr. Justice Ashok Kumar Gaur
11.	<u>PURCHASE COMMITTEE :-</u> A. For purchase of articles between Rs. 5,00,001/- and Rs. 50,00,000/-.	<u>AT JODHPUR :-</u> Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Dr. Justice P.S. Bhati Hon'ble Mr. Justice Madan Gopal Vyas <u>AT JAIPUR :-</u> Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Inderjeet Singh Hon'ble Mr. Justice C.K. Songara
	B. For purchase of articles upto Rs.5,00,000/- (Rupees Five Lacs).	<u>AT JODHPUR :-</u> Registrar (Classification) O.S.D. Joint Registrar (Accounts) Assistant Accounts Officer (Store) <u>AT JAIPUR :-</u> Registrar (Admn.) Registrar (Vigilance) Registrar (Classification) Accountant
12.	STAFF PROMOTION COMMITTEE :- <ul style="list-style-type: none"> ● To consider promotion and other ancillary matters relating to Rajasthan High Court Staff. ● For recommendation to the State Government for revision of the Pay Scales 	The Registrar General The Registrar (Admn.), RHC, Jodhpur The Registrar (Admn.), RHC Bench, Jaipur

	<p>of the High Court Staff and restructuring of the Library Staff.</p> <ul style="list-style-type: none"> To consider the issues of general welfare. To consider the cases of Officers (excluding RJS Officers), members of the Ministerial Staff and Class IV employees of the High Court for compulsory retirement under Rule 53(1) of the Rajasthan Civil Services (Pension) (Amendment) Rules, 1999. 	
13.	<p><u>HIGH COURT GUEST HOUSE ADMINISTRATION COMMITTEE:-</u></p> <ul style="list-style-type: none"> For maintenance, administration and allotment of Rajasthan High Court Guest House Jodhpur/Jaipur and Judges Bungalows. For providing protocol facilities to sitting and retired Hon'ble Judges. For providing vehicles to Hon'ble sitting Judges, Officers, Officials of the High Court Establishment for discharge of protocol duties, medical facilities and reimbursement of claims of Hon'ble Judges and other ancillary matters. 	<p><u>AT JODHPUR :</u> Hon'ble Mr. Justice Vinit Kumar Mathur</p> <p><u>AT JAIPUR :</u> Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Vinod Kumar Bharwani</p>
14.	<p><u>DEPARTMENTAL APPEALS COMMITTEE :-</u></p> <ul style="list-style-type: none"> To hear and decide the departmental appeals preferred by the staff of Rajasthan High Court against the order of disciplinary authority passed in departmental enquiries. To hear and decide the appeals against the order of dismissal, removal, compulsory retirement and demotion of ministerial and Class IV employees after following the procedure as laid down in R.C.S. (CCA) Rules, 1958. To hear and dispose of the appeals as well as the representations filed by the members of ministerial staff and Class IV employees of the subordinate courts against the orders of District Judge relating to the conditions of service. 	<p><u>Jurisdiction of Principal Seat :</u> Hon'ble Dr. Justice P. S. Bhati</p> <p><u>Jurisdiction of Bench at Jaipur :</u> Hon'ble Mr. Justice Mahendar Kumar Goyal</p>
15.	<p><u>APPOINTMENT OF GUARDIAN-AD-LITEM COMMITTEE:-</u></p> <ul style="list-style-type: none"> To scrutinize and decide the applications for appointment of Guardian-ad-Litem. To scrutinize and decide the applications for appointment of "Amicus Curiae". 	<p><u>FOR JODHPUR :</u> Hon'ble Dr. Justice P.S. Bhati Hon'ble Mr. Justice Dinesh Mehta</p> <p><u>FOR JAIPUR :</u> Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Ashok Kumar Gaur</p>

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16.	NEWS LETTER COMMITTEE:- For publishing News Letter of Rajasthan High Court.	Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Dinesh Mehta Registrar General-Convener
17.	BUDGET AND FINANCE COMMITTEE OF THE HIGH COURT AND SUBORDINATE JUDICIARY:- <ul style="list-style-type: none"> ● For matters relating to the Annual Budget of High Court & the Subordinate Judiciary as well as all incidental matters pertaining to finance as may be referred to, by Hon'ble the Chief Justice. ● For preparing action plan and to oversee the utilisation of funds of XIV Finance Commission allocated for Rajasthan. 	Hon'ble Mr. Justice Arun Bhansali Hon'ble Dr. Justice P.S. Bhati Hon'ble Mr. Justice Inderjeet Singh and persons to be co-opted by the Committee.
18.	MEDIATION AND CONCILIATION PROJECT COMMITTEE:- <ul style="list-style-type: none"> ● Pursuant to the guidelines provided by Chairperson, Mediation and Conciliation Project Committee, Supreme Court of India vide letter dated 03.02.2010, a committee of three judges constituted to monitor :- ● Awareness Programmes for specified groups (Judges, Lawyers, NGOs, Trade & Commerce Associations etc.); ● Training Programmes for Referral Judges/ Co-ordinators; and ● To consider the amendments in Mediation Rules or suggest New Rules. 	Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Birendra Kumar
19.	SCMSC AND SCDPC:- 'State Court Management Systems Committee (SCMSC)' and 'State Court Development and Plan Committee {(SCDPC) (Core of SCMSC)}' on the lines of NCMS (Pursuant to the decision taken in the Chief Justices' Conference, 2013) <ul style="list-style-type: none"> ● To examine the availability and condition of existing subordinate court buildings/residences for judicial officers and to prepare a road map to fulfil present deficiency and to cater future requirement. ● The Committee may also take assistance of PWD / Architectural Department of the State or any other expertize to prepare and suggest blueprint(s) for Court Complexes having two/four/more Court rooms. 	Hon'ble Mr. Justice Vijay Bishnoi—Chairman Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Vinit Kumar Mathur Registrar General Director, Rajasthan State Judicial Academy Registrar (Rules) O.S.D.(F&I)-Full Time Member Secretary The Committee is authorised to co-opt as many as members, as deemed proper, on the lines of NCMS. The Committee may also form sub-committee(s) for particular issue(s) involved.

20.	PROCUREMENT COMMITTEE:- A. Procurement Committee under Rule 3 of Rajasthan Transparency in Public Procurement Rules, 2013 for purchase above Rs. 50 Lacs.	Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice M.K. Garg Registrar (Admn.), RHC, Jodhpur-Nodal Officer (The Hon'ble Members of the committee may nominate a technical expert to assist, if required.)
	<ul style="list-style-type: none"> For preparing bidding documents, opening of bids, evaluation of bids, monitoring of contract and for assistance in general. 	Registrar (Classification) O.S.D. Joint Registrar (Accounts) Assistant Accounts Officer (Store)
	Appellate Authority:- (Under section 38 of the Rajasthan Transparency in Public Procurement Act, 2012)	Hon'ble Mr. Justice Manindra Mohan Shrivastava Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr Justice Ashok Kumar Gaur
	B. For publishing of procurement related information / documents on Rajasthan State Public Procurement Portal i.e. http://sppp.rajasthan.gov.in for purchase of articles worth Rs.1 lac to Rs.50 lacs.	Registrar (Admn.), RHC, Jodhpur - Nodal Officer Sr. Technical Director, Computer Cell, RHC, Jodhpur – Expert
21.	<u>INTERNAL COMPLAINTS COMMITTEE :-</u> Rajasthan High Court Gender Sensitization and Internal Complaints Committees (GSICC) constituted pursuant to Regulation 4 of the Gender Sensitization & Sexual Harassment of Women at the Rajasthan High Court (Prevention, Prohibition and Redressal), Regulations, 2014.	
	<u>1. FOR THE MATTERS PERTAINING TO HON'BLE JUDGES AND JUDICIAL OFFICERS</u>	1) Chairman -Hon'ble Mr. Justice Vijay Bishnoi Members - 2) Hon'ble Mr. Justice Manoj Kumar Garg 3) Hon'ble Mr. Justice N.S.Dhaddha 4) Hon'ble Kumari Justice Rekha Borana 5) Hon'ble Mrs. Justice Nisha Gupta (Retd.) 6) Ms. Meghna Jain, Addl. Director, RSJA, Jodhpur. She will be a Member and also as Member Secretary of the Committee. 7) Dr. Pratishtha Dave, Advocate.
	<u>2. FOR THE MATTERS PERTAINING TO ADVOCATES AND LITIGANTS AT JODHPUR</u>	1) Chairman- Hon'ble Mr. Justice Arun Bhansali Members- 2) Hon'ble Dr. Justice P.S. Bhati 3) Hon'ble Kumari Justice Rekha Borana 4) Hon'ble Mrs. Justice Meena V. Gomber (Retd.) 5) Ms. Meghna Jain, Addl. Director (Admn.), RSJA, Jodhpur 6) Dr. Pramila Acharya, Advocate The Committee in its first meeting shall nominate one lady member to be included in the Committee, as far as practicable from the

		persons mentioned in clauses (b) to (e) of the Regulation 4(2) of The Gender Sensitisation & Sexual Harassment of Women at the Rajasthan High Court (Prevention, Prohibition and Redressal), Regulations, 2014.
	3. <u>FOR THE MATTERS PERTAINING TO ADVOCATES AND LITIGANTS AT JAIPUR</u>	<p>1) Chairman –Hon'ble Mr. Justice Pankaj Bhandari</p> <p>Members-</p> <p>2) Hon'ble Mr. Justice Ashok Kumar Gaur 3) Hon'ble Mr. Justice Inderjeet Singh 4) Hon'ble Mrs. Justice Nisha Gupta (Retd.) 5) Ms. Gayatri Rathore, Senior Advocate 6) Smt. Alka Bhatnagar, Addl. Govt. Advocate</p> <p>The Committee in its first meeting shall nominate one lady member to be included in the Committee, as far as practicable from the persons mentioned in clauses (b) to (e) of the Regulation 4(2) of The Gender Sensitisation & Sexual Harassment of Women at the Rajasthan High Court (Prevention, Prohibition and Redressal), Regulations, 2014.</p>
	4. <u>FOR THE MATTERS PERTAINING TO THE STAFF OF HIGH COURT AT JODHPUR</u>	<p>1) Chairperson - Senior most female officer of the District Judge Rank posted at Jodhpur.</p> <p>Members -</p> <p>2) Shri N.K. Parmar, Joint Registrar 3) Shri Pankaj Baweja, Dy. Registrar 4) Smt. Meenakshi Dave, Senior Librarian 5) Shri Mukesh Sharma, Assistant Account Officer 6) Mrs. Deepta Arora, Senior Personal Assistant</p> <p>The Committee in its first meeting shall nominate one lady member to be included in the Committee, as far as practicable from the persons mentioned in clauses (b) to (e) of the Regulation 4(2) of The Gender Sensitisation & Sexual Harassment of Women at the Rajasthan High Court (Prevention, Prohibition and Redressal), Regulations, 2014.</p>
	5. <u>FOR THE MATTERS PERTAINING TO THE STAFF OF HIGH COURT AT BENCH JAIPUR</u>	<p>1) Chairperson -Senior most female officer of the District Judge Rank posted at Jaipur.</p> <p>Members -</p> <p>2) Shri Badri Narain Sharma, Joint Registrar 3) Shri Giriraj Prasad Jaiman, Joint Registrar 4) Shri Ghanshyam Sharma, Dy. Registrar 5) Ms. Preeti Asopa, P.S. 6) Ms. Archana Jain, AOJ</p> <p>The Committee in its first meeting shall nominate one lady member to be included in the Committee, as far as practicable from the</p>

		persons mentioned in clauses (b) to (e) of the Regulation 4(2) of The Gender Sensitisation & Sexual Harassment of Women at the Rajasthan High Court (Prevention, Prohibition and Redressal), Regulations, 2014.
22.	GRIEVANCE REDRESSAL COMMITTEE:- In view of suggestions given by the Bar Council of India and in pursuance of directions given by Hon'ble Supreme Court in Writ Petition (Civil) No.132/1998 Harish Uppal V/s U.O.I. and Anr.	
	A. FOR RAJASTHAN HIGH COURT AT JODHPUR	Hon'ble Mr. Justice Arun Bhansali Hon'ble Dr. Justice P.S. Bhati Hon'ble Mr. Justice Vinit Kumar Mathur Chairman, Bar Council of Rajasthan, Jodhpur President, Rajasthan High Court Advocates' Association, Jodhpur President, Rajasthan High Court Lawyers' Association, Jodhpur Advocate General, Rajasthan Member, Bar Council of India from the State
	B. FOR RAJASTHAN HIGH COURT BENCH AT JAIPUR	Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Ashok Kumar Gaur Hon'ble Mr. Justice Anil Kumar Upman Chairman, Bar Council of Rajasthan, Jodhpur. President, Rajasthan High Court Bar Association, Jaipur Advocate General, Rajasthan Member, Bar Council of India from the State
23.	JUVENILE JUSTICE COMMITTEE:- ●For implementation of the directions of Hon'ble Supreme Court passed on 06.02.2015 in Writ Petition (C) No. 473/2005 – Sampurna Behrua Vs. Union of India & Ors.	Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Inderjeet Singh Hon'ble Smt. Justice Shubha Mehta Registrar (Class.), RHCB, Jaipur – Nodal Officer
24.	AUCTION COMMITTEE :- A. For disposal of condemned /surplus articles lying in Store of the Rajasthan High Court except the computers and their peripherals.	AT JODHPUR:- Registrar (Admn.) Registrar (Classification) Registrar (Judicial) O.S.D. Shri Naresh Purohit, Joint Registrar Accountant, Treasury (City) AT JAIPUR:- Registrar (Admn.) Registrar (Classification) Registrar (Judicial) O.S.D. Shri Naval Kishore Sharma, Sr.A.O. Accountant, Treasury (City)
	B. For supervision of auction of weeded out cause lists results/waste cause lists retained upto 2 years.	AT JODHPUR:- Registrar (Judicial) Dy. Registrar / Joint Registrar (Record) Junior Accountant

		AT JAIPUR:- Registrar (Judicial) Dy. Registrar / Joint Registrar (Record) Junior Accountant
	C. To dispose of condemned computers and their peripherals	Registrar-cum-CPC Registrar (Classification), Jaipur Technical Director, NIC, RHCB, Jaipur Sr. Accounts Officer
25.	COMMITTEE OF STATE UNIT OF INDIAN LAW INSTITUTE, NEW DELHI:- Under Rule 6 of the State Unit Bye Laws of Indian Law Institute, New Delhi.	Hon'ble Mr. Justice Vijay Bishnoi- Executive Chairman Hon'ble Mr. Justice Arun Bhansali Hon'ble Dr. Justice Pushpendra Singh Bhati Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Ashok Kumar Gaur Hon'ble Mr. Justice Manoj Kumar Garg Hon'ble Mr. Justice Farjand Ali Shri M.S. Singhvi, Advocate General Shri Jhanwar Lal Purohit, Sr. Advocate, Jodhpur-Treasurer Dr. A.A. Bhansali, Advocate, Jodhpur -Joint Secretary Shri Ashok Mehta, Advocate, Jaipur Prof. (Dr.) Chandan Bala, Dean, Law Faculty, JNVU, Jodhpur.
26.	LIBRARY COMMITTEE : FOR JODHPUR	Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice M.K. Garg Hon'ble Mr. Justice Praveer Bhatnagar
	FOR JAIPUR	Hon'ble Mr. Justice Ashok Kumar Gaur Hon'ble Mr. Justice Inderjeet Singh Hon'ble Mr. Justice Anoop Kumar Dhand
27.	VEHICLES / ACCESSORIES PURCHASE COMMITTEE:- For the purpose of purchase of new vehicles and accessories for the Chief Justice / Judges / Officers of the Subordinate Judiciary and other ancillary matters.	Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Ashok Kumar Gaur Hon'ble Mr. Justice Inderjeet Singh
28.	CLASSIFICATION OF JUDICIAL FILES COMMITTEE:- To supervise and monitor the work of classification of judicial files by Registrar (Classification). Both the Registrars (Classification) will coordinate and work in the same & common pattern.	FOR JODHPUR : Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice Yogendra Kumar Purohit FOR JAIPUR : Hon'ble Mr. Justice Mahendar Kumar Goyal Hon'ble Mr. Justice Ashok Kumar Jain
29.	COMMITTEE TO SUPERVISE AND MONITOR THE PROGRESS OF SEIZURE OF NDPS SUBSTANCES:- ●To supervise and monitor the progress made by the State Government	Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Birendra Kumar

	regarding seizure of Narcotic Drugs and Psychotropic and controlled Substances and their storage etc. in compliance of the directions of Hon'ble Supreme Court passed on 28.01.2016 in Criminal Appeal No.652/2012 – Union of India Vs. Mohanlal & Anr.	
30.	COMMITTEE FOR MONITORING OF RESOLUTIONS OF CHIEF JUSTICES' CONFERENCES & CSS FACILITIES :- For monitoring the implementation of the Resolutions passed in the Chief Justices' Conferences and further for sending and periodically updating the information on the Chief Justices' Conference Secretariat Portal.	Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Pankaj Bhandari Registrar (Rules) -Nodal Officer
31.	MONITORING COMMITTEE FOR CENTRALLY SPONSORED SCHEME (CSS) FOR THE DEVELOPMENT OF INFRASTRUCTURE FACILITIES :- (A) Timely completion of projects and to facilitate a proper co-ordination between the officials at District Level and the decision making authorities including the Chief Secretaries in the departments of Finance, Public Works and Law.	Hon'ble Mr. Justice Arun Bhansali–Chairman Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Bhuwan Goyal Registrar (Rules) -Nodal Officer
	(B) To submit status report regarding Court buildings and the residential quarters for Judicial Officers in Forms 'B' every month to the Hon'ble Supreme Court through the Monitoring Committee. (Committee Constituted pursuant to the directions given by Hon'ble Supreme Court in I.A. No.279 in Writ Petition (C) No.1022/1989 dated 27.09.2010) & High Court Level Monitoring Committee for monitoring the implementation of Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for the Judiciary and to review the physical and financial progress of the construction of courts halls and residential units for judicial officers every 6 months. The Committee shall have overall monitoring of the implementation of the Scheme in the State, check the quality of execution of works for	State Level /High Court Level Monitoring Committee Hon'ble Mr. Justice Vijay Bishnoi-Chairman Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Inderjeet Singh Chief Secretary, Rajasthan - Co-opted Member Principal Secretary,(Law) - Co-opted Member Principal Secretary,(Home)- Co-opted Member Principal Secretary,(Finance)-Co-opted Member Principal Secretary, (PWD) Co-opted Member Chief Engineer (PWD) - Co-opted Member District Level Committee Portfolio Judge (Inspecting Judge of the Judgeship) Principal District Judge CJM -Nodal Officer

	maintaining quality standards, and oversee implementation of the project without time & cost overruns.	Senior Most P.O. or P.O. (if project is related to outlying Courts) Executive Engineer (PWD)
32.	CAUSE LIST COMMITTEE:- To impress upon the executives of the Bar to dispense with the printing of Cause Lists by the High Court except for the Printing of bare minimum copies for the purpose of the Courts.	FOR JODHPUR: Hon'ble Dr. Justice P.S. Bhati Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Manoj Kumar Garg FOR JAIPUR : Hon'ble Mr. Justice Inderjeet Singh Hon'ble Mr. Justice Mahendar Kumar Goyal
33.	FAMILY COURTS COMMITTEE :- For sensitization of Judges posted in Family Courts and to suggest modalities for timely justice in family matters.	Hon'ble Dr. Justice P.S. Bhati Hon'ble Mr. Justice Birendra Kumar Hon'ble Mr. Justice Rajendra Prakash Soni
34.	ANTI-CORRUPTION CASES MONITORING COMMITTEE:- For monitoring expeditious trial and disposal of anti-corruption cases.	Hon'ble Mr. Justice Narendra Singh Dhaddha Hon'ble Mr. Justice Ashutosh Kumar
35.	PCPNDT CASES MONITORING COMMITTEE:- To periodically oversee the progress of cases under The Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 (PCPNDT Act) in compliance of directions issued by Hon'ble Supreme Court vide judgment dated 08.11.2016, passed in Writ Petition (Civil) No.349/2006 - Voluntary Health Association of Punjab V/s. Union of India and Others, committee.	FOR JODHPUR : Hon'ble Mr. Justice Dinesh Mehta FOR JAIPUR : Hon'ble Mr. Justice Inderjeet Singh
36.	DRAFT HIGH COURT RULES COMMITTEE:- To consider draft of Rajasthan High Court Rules proposed by Sub-Committee headed by Hon'ble Mr. Justice Pana Chand Jain, former Judge of Rajasthan High Court.	Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Inderjeet Singh
37.	GOODS PROCUREMENT COMMITTEE:- For procurement of Goods and Vehicles on DGS & D Rates through GeM Portal	For Rajasthan High Court, Jodhpur Registrar (Administration) OSD Financial Advisor For Rajasthan High Court Bench, Jaipur : Registrar (Administration) Registrar-cum-CPC Senior Accounts Officer

38.	COMMITTEE FOR LEAVE MATTERS OF JUDICIAL OFFICERS <ul style="list-style-type: none"> ● To look after the leave matters of Judicial Officers (excluding officers on deputation). ● To look after the matters under RCS (Conduct) Rules, 1971 regarding grant of permission/ keeping information on record relating to acquisition/ disposal of properties of all Judicial Officers. 	Hon'ble Mr. Justice Manindra Mohan Shrivastava
39.	QUARTERLY RETURNS MONITORING COMMITTEE:- For monitoring the quarterly Judicial returns received from the Subordinate Courts.	Hon'ble Mr. Justice Dinesh Mehta
40.	JUDGE IN-CHARGE OF MEDIATION CENTRE, RAJASTHAN HIGH COURT.	JODHPUR:- Hon'ble Mr. Justice Arun Bhansali JAIPUR:- Hon'ble Mr. Justice Birendra Kumar
41.	In compliance of Hon'ble Rajasthan High Court's Order dated 06.02.2020 passed in D.B. Civil Writ Petition No.2428/2018-Bar Association, Rajgarh (Churu) Vs. State of Rajasthan & Ors, Building Committee is constituted to comply with directions issued in the matter from time to time.	(a) Hon'ble Mr. Justice Arun Bhansali, Chairman (b) Hon'ble Mr. Justice Pankaj Bhandari (c) Hon'ble Mr. Justice Vinit Kumar Mathur (d) Hon'ble Mr. Justice Ashok Kumar Gaur (e) Registrar General, Rajasthan High Court (f) Registrar -cum- Central Project Coordinator, Rajasthan High Court Bench, Jaipur (as an in-house expert in regard to digitization and computerization). (g) Registrar (Classification), Rajasthan High Court, Jodhpur. (h) OSD (F&I), Rajasthan High Court, Jodhpur – Full Time Member Secretary. (i) District & Sessions Judge, Jodhpur Metropolitan, Jodhpur. (j) Principal Secretary, Law & Legal Affairs Department, Rajasthan, Jaipur. (k) Additional Chief Secretary (Finance), Rajasthan, Jaipur. (l) Chief Engineer PWD (Building), Rajasthan, Jaipur. (m) One Engineer/Architect to be nominated by the Public Works Department of the State. (n) One Engineer/Architect to be nominated by the RSRDC. (o) President, Rajasthan High Court Lawyers' Association, Jodhpur. (p) President, Rajasthan High Court Advocates' Association, Jodhpur. (q) President, Rajasthan High Court Bar Association, Jaipur.
42.	For finalisation of seniority of the officers of District Judge Cadre	Hon'ble the Chief Justice Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Birendra Kumar

43.	Pursuant to Hon'ble Supreme Court's Judgment dated 15.06.2020 passed in Special Leave Petition (Criminal) Diary No(s). 35524/2019- Khursheed Ahmad Vs. State of Uttar Pradesh, for compliance of directions.	1. Member Secretary, Rajasthan State legal Services Authority 2. Registrar-cum-CPC 3. Registrar (Judicial), Jodhpur/ Bench Jaipur 4. Director General of Prisons
44.	For finalisation of provisional seniority of High Court Staff in pursuance of Judgment dated 03.11.2018 passed in D.B. Civil Writ Petition No.2910/2017.	Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Ashok Kumar Gaur
45.	Judge Incharge of Museum at Rajasthan High Court Bench, Jaipur to oversee and supervise its functioning and operation.	Justice Mahendar Kumar Goyal
46.	Pursuant to D.O. Letter dated 29.01.2021 of Hon'ble the Chief Justice of India, to periodically oversee the progress of the cases under the Protection of Children from Sexual Offences Act, 2012, achieve its aims and objectives, deal with these cases with utmost sensitivity and for their categorization and identification considering the vulnerability of victims and their allocation to appropriate Benches/ Courts. His Lordship may work out the mechanism, best suited to the functioning of the High Court and Subordinate Courts to safeguard the interest and well being of children at every stage of judicial process.	Hon'ble Mr. Justice Vijay Bishnoi
47.	To look into the representation submitted by the President, Rajasthan Judicial Employees Association regarding relaxation / amendment in Transfer Policy issued vide Circular dated 06.02.2014 and to submit its recommendations to the Hon'ble Administrative Committee.	Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Dr. Justice P.S. Bhati
48.	To consider the final report submitted by Hon'ble Mr. Justice A.K. Seekri as per directions issued in the case of Imtiyaz Ahmed v/s State of U.P. and others (Criminal Appeal No.254-262 of 2012) proposing a scientific methodology for (i) co-relating units of judicial hours (ii) estimating the judicial hours required for various categories of cases; and (iii) on that basis, computing the final required judge strength and evolve a mechanism for implementing this methodology at the High Court level. The High Court is also to file its response to the suggestions and the recommendation within a period of six weeks from the date of order of Hon'ble Supreme Court i.e.07.07.2021.	Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Inderjeet Singh Hon'ble Mr. Justice Ganesh Ram Meena
49.	Pursuant to the directions given by Hon'ble Supreme Court of India in its order dated 07.07.2021 in the case titled as Imityaz Ahmad Vs. State of U.P. M.A. No. 2362-2370/2019, for compliance of directions to	(i) Registrar General (ii) District & Sessions Judge, Jodhpur Metropolitan (iii) Director, Rajasthan State Judicial Academy, Jodhpur

	continuously monitor and refine unit norms based on detailed empirical study as mentioned in the final report.	(iv) Registrar (Rules) (v) OSD (F&I) and (vi) One Mathematician/Statistician and one Management Expert to be nominated by Vice Chancellor of Jai Narain Vyas University, Jodhpur
50.	To suggest the events, activities and modalities to celebrate the Constitution Day this year.	FOR JODHPUR Hon'ble Dr. Justice Pushpendra Singh Bhati Hon'ble Mr. Justice Vinit Kumar Mathur FOR JAIPUR Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Ashok Kumar Gaur
51.	Pursuant to Clause 3 of Rajasthan High Court (Designation of Senior Advocates) Guidelines-2019, Hon'ble the Chief Justice has been pleased to re-constitute the Permanent Committee for Designation of Senior Advocates.	Hon'ble the Chief Justice Hon'ble Mr. Justice Manindra Mohan Shrivastava Hon'ble Mr. Justice Vijay Bishnoi Advocate General, Rajasthan, Jaipur. Mr. Ajit Kumar Sharma, Senior Advocate, Jaipur. Mr. Jagmal Singh Choudhary, Senior Advocate, Jodhpur.
52.	For screening the existing Court Managers working on contract basis in the Subordinate Courts for their recruitment to the post as per provisions of Rule 3(aa) and 6(d) of the Rajasthan District Courts Ministerial Establishment Rules, 1986.	Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Inderjeet Singh Hon'ble Mr. Justice Uma Shanker Vyas
53.	To undertake the exercise of judging suitability of all eligible existing Technical Staff working under E-courts Project for one time absorption on respective posts as per provisions of Rule 5(1)(f), 30-C and Clause 28-C, 28-D & 28-E of the Rajasthan High Court Staff Service Rules, 2002.	Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice Dinesh Mehta
54.	To examine the requests of officers / officials regarding reimbursement/ enhancement of petrol expenses and grant of Petrol Allowance and to submit its report to the Hon'ble Administrative Committee.	Registrar (Administration) Registrar (Classification) Chief Accountant-cum-AOJ
55.	To consider the joint representations submitted by :- I. Shri Ashish Gupta, J.A. and others regarding consideration for promotion to the post of Guest House Manager, and II. Shri Sachin Dev Bishnoi, Jr.J.A. & Ors. for prescribing minimum service experience of 18-20 years for newly recruited Translators for promotion to the post of Administrative Officer Judicial.	Hon'ble Mr. Justice Inderjeet Singh Hon'ble Mr. Justice Mahendar Kumar Goyal
56.	To take into account the suggestions received and are to be received from Hon'ble Judges and to frame the vision document for placing the same before the Hon'ble Full Court.	Hon'ble Dr. Justice Pushpendra Singh Bhati Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Sameer Jain

57.	<p>To advise and make recommendations to Hon'ble the Chief Justice on the representations submitted by Class IV employees appointed on purely ad-hoc basis in terms of Rule 16 of Rajasthan High Court Staff Service Rules, 2002 between 25.04.2012 to 11.02.2016 for regularization of their services and bringing them over to the regular establishment, and</p> <p>additionally entrusted the work of consideration and opinion on the representations of ad-hoc Junior Judicial Assistants, Informatics Assistant and Reference Assistant for regularisation of their services.</p>	<p>Hon'ble Dr. Justice Pushendra Singh Bhati Hon'ble Mr. Justice Vinit Kumar Mathur</p>
58.	<p>To make recommendations for implementation of the observations and guidelines laid down by Hon'ble the Supreme Court in judgment dated 11.01.2022, in Misc. Application No.1852 of 2019 in Criminal Appeal No.1101/2019-Smriti Tukaram Badade Vs. State of Maharashtra and Anr.</p> <p>This Committee will be a Permanent Committee as envisaged in the said judgment to continuously supervise and implement the directions.</p>	<p>Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Farjand Ali Registrar (Rules)-Nodal Officer.</p>
59.	<p>For screening the existing Class IV Employees working on ad-hoc/temporary basis in Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur for their appointment to the post as per provisions of Rule 30 D Rajasthan High Court Staff Service Rules, 2002 and Sub-Clause (1A) & (1B) of Clause 33 of Part VII of the Order No.Estt/HC/2022/78 dated 24.02.2022.</p>	<p>Hon'ble Mr. Justice Manoj Kumar Garg Hon'ble Mr. Justice Mahendar Kumar Goyal</p>
60.	<p>For consideration of revision of the fee schedule as payable to lawyers conducting cases on behalf of the Rajasthan High Court before Hon'ble Supreme Court, Hon'ble Rajasthan High Court, and in Subordinate Courts/ Information Commission.</p>	<p>Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Ashok Kumar Gaur Hon'ble Mr. Justice Sudesh Bansal</p>
61.	<p>To screen nominated candidates of Hon'ble Judges for their appointment to the post of Class-IV employee in terms of the Rajasthan High Court Staff Service Rules, 2002.</p>	<p>Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Pankaj Bhandari</p>
62.	<p>Installation of Solar Systems on the Buildings of Principal Seat of Rajasthan High Court at Jodhpur, its Bench at Jaipur and Subordinate Courts shall be considered by joint deliberation of Hon'ble Building Committee, Jodhpur and Hon'ble Building Committee, Jaipur to be Chaired by the Senior-most Hon'ble Judge.</p>	<p>Hon'ble Building Committee, Jodhpur Hon'ble Dr. Justice P.S. Bhati Hon'ble Mr. Justice Vinit Kumar Mathur Hon'ble Mr. Justice Manoj Kumar Garg</p> <p>Hon'ble Building Committee, Jaipur Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Ashok Kumar Gaur Hon'ble Mr. Justice Inderjeet Singh</p>

63.	<p>Pursuant to the Resolution on Agenda Item No.7 passed in the Chief Justices' Conference, 2022, Hon'ble the Chief Justice has been pleased to constitute a Committee for consideration of matters regarding:-</p> <p>[b] Enhancement of admissible quantum of annual electricity units for Chief Justices / Judges of High Courts, and</p> <p>[c] Revision of cap on reimbursement of monthly fuel consumption limit for Chief Justices / Judges of High Courts.</p>	<p>1.Hon'ble Mr. Justice Arun Bhansali 2.Hon'ble Mr. Justice Ashok Kumar Gaur</p>
64.	<p>Pursuant to the Resolution on Agenda Item No. VIII passed in the meeting of Hon'ble Administrative Committee held on 30.07.2022, Hon'ble the Chief Justice has been pleased to constitute a Committee for consideration of comments of Hon'ble the Guardian Judges of Karauli, Jhalawar, Tonk and Jaipur District Judgeships on the Minutes / Report of Bi-monthly meetings of Judicial Officers for speedy disposal of old cases.</p>	<p>1. Hon'ble Mr. Justice Arun Bhansali 2. Hon'ble Mr. Justice Birendra Kumar</p>
65.	<p>To consider the directions of Hon'ble Supreme Court of India issued vide order dated 14.09.2022 passed in Suo Moto Writ Petition No.04/2021 (In Re: Policy Strategy for Grant of Bail).</p> <p>The Committee, apart from suggesting modalities for the implementation of the said directions, would also suggest the manner of training of Judicial Officers in this regard by the Judicial Academy.</p>	<p>Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Dr. Justice P.S. Bhati</p>
66.	<p>To look into the matter and lay down specific guidelines with regard to the staff to be provided to Hon'ble the Chief Justice and other Hon'ble Judges and for the creation of a common pool of Stenographers.</p>	<p>FOR JODHPUR Hon'ble Mr. Justice Vijay Bishnoi</p> <p>FOR JAIPUR Hon'ble Mr. Justice Manindra Mohan Shrivastava</p>
67.	<p>For redesigning posts of staff of the Subordinate Courts in accordance with Orders dated 25.05.2022 and 04.10.2022 of the State Government.</p>	<p>Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice Pankaj Bhandari Hon'ble Mr. Justice Dinesh Mehta</p>
68.	<p>To coordinate with the concerned parties and try to resolve the controversy amicably regarding allotments of chambers in the Bikaner Judgeship.</p>	<p>1.Hon'ble Mr. Justice Vijay Bishnoi 2. Hon'ble Mr. Justice Arun Bhansali 3. Hon'ble Dr. Justice Pushpendra Singh Bhati 4. Hon'ble Mr. Justice Vinit Kumar Mathur</p>
69.	<p>As nominee of Hon'ble the Chief Justice of Rajasthan High Court for the purpose of formation of Committee for Judicial Infrastructure at the State Level, pursuant to the decision taken in Hon'ble the Chief Ministers' and Hon'ble the Chief Justices' Conference held on 30th April, 2022.</p>	<p>Hon'ble Mr. Justice Vijay Bishnoi</p>

70.	Pursuant to the decision taken in Hon'ble the Chief Ministers' and Hon'ble the Chief Justices' Conference held on 30 th April, 2022, D.O.No.N-17/382016-NM dated 08.11.2022 of Minister of Law and Justice of Government of India, this office order No.1 dated 07.01.2023, letter No. F.19(139)Judl./2022 dated 14.12.2022 of the State Government, Hon'ble the Chief Justice has been pleased to constitute a Committee for Judicial Infrastructure at the State Level.	1. Hon'ble Mr. Justice Vijay Bishnoi 2. The Chief Secretary, Government of Rajasthan, as nominee of Hon'ble the Chief Minister.
71.	"AI Assisted Legal Translation Advisory Committee" to exclusively monitor all machine translation related activities. The Registrar-cum-CPC, Jaipur Bench, Jaipur shall assist the Hon'ble Committee.	1. Hon'ble Mr. Justice Ashok Kumar Gaur 2. Hon'ble Mr. Justice Narendra Singh Dhaddha
72.	A Sub-Committee of Hon'ble Building Committee for Rajasthan High Court, Jodhpur for placing the photographs of Former Judges on the Circular Wall of Auditorium and development of Museum in Rajasthan High Court at Jodhpur constituted pursuant to the Resolution on Agenda Item No.2 passed by Hon'ble Building Committee in its meeting held on 01.02.2023.	Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Kuldeep Mathur
73.	Enquiry Committee :- to enquire the incident of fall of ceiling in the Judge's Chamber attached to Court No.14. The Committee may obtain experts report also at its discretion and suggest the action required to be taken against the Agency and officials involved in construction of new building of High Court at Jodhpur.	Hon'ble Mr. Justice Vijay Bishnoi Hon'ble Mr. Justice Arun Bhansali

BY ORDER

Chandra Prakash Sharma
REGISTRAR GENERAL
20/3/2023

No.CONF/HCJ/COMMITTEES/2023/1126

Date : 20.03.2023

Copy also forwarded to the following for information and necessary action:-

1. Registrar (Vig.)/ (Admn.)/ (Rules)/ (Class.)/ (Exam.)/ OSD (F&I), Rajasthan High Court, Jodhpur.
2. Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to circulate it amongst the Hon'ble Judges at Jaipur Bench through Private Secretaries.
3. Registrar (Vig.)/ (Writs)/ (Class.) / Registrar-cum-C.P.C., Rajasthan High Court Bench, Jaipur.
4. Registrar -cum- Principal Secretary to Hon'ble the Acting Chief Justice, Rajasthan High Court.
5. Director, Rajasthan State Judicial Academy, Jodhpur.

6. All Joint/Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
7. O.S.D., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
8. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
9. All Assistant Registrars of Administrative Sections, Rajasthan High Court, Jodhpur/ Bench Jaipur.
10. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
11. All A.O.Js. of Administrative Sections/ A.A.Os., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
12. All concerned.

Chander Prakash Sharma
REGISTRAR GENERAL

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